

**Government Of Bihar**  
**Health Department**

Notification No. 11/सहा. (विधि) - 01/2020 - 305 (11)

Dated: 20.04.2020

**ORDER**

In exercise of powers conferred by the Bihar Epidemic Diseases, COVID-19, Regulations, 2020 under the Epidemic Diseases Act, 1897, the following directions are hereby issued for the purpose of prevention and control of the outbreak of epidemic disease namely COVID-19 and to provide routine and emergency medical services in the state of Bihar, with immediate effect : -

- I. All Heads / In-charges / Managers of the private sector (including Trust and Charitable Institutions) Hospitals / Nursing Homes / Clinics / Pharmacy / Diagnostic Centres ( Pathology, Radiology, etc.) are directed to resume their services, if otherwise, as previous to the lockdown for COVID-19 outbreak.
- II. All concerned are directed to ensure proper availability of Clinical, Paramedical and Non-clinical Staff and adequate availability of drug / equipments/ consumables etc. in their institutions.
- III. All concerned are directed to ensure standard measures for Social Distancing in their institutions. Ensure availability of Personal Protective Equipments (PPE) / gloves / masks for the healthcare providers and provision of masks for patients in their institutions.
- IV. All concerned are directed to implement the Infection Control Protocols developed by the Ministry of Health and Family Welfare, Government of India in their institutions.
- V. All Private Hospitals during screening of suspected COVID cases shall record the history of the travel of the person if he/she has travelled to any country or area where COVID-19 has been reported. In addition, the history of coming in contact with a suspected or confirmed case of COVID-19 shall be recorded. Report suspected COVID-19 cases to the Civil Surgeon of the district without fail within 3 hours of examination.



VI. All Private Hospitals are required to screen patients for Influenza like Illnesses (ILI) and Severe Acute Respiratory Infections (SARI). Report the list of ILI/SARI patients to Civil Surgeon of the district without fail on daily basis.

VII. All concerned are directed to notify the resumption of medical services in their institutions and share details of institution-wise specific services list with the Civil Surgeon of the district, within 24 hours of issuance of this notification.

VIII. All District Magistrates and Civil Surgeons are directed to take appropriate steps for full compliance of this order. Contravention of directions in this order may invite punitive action under clause (19) of "The Regulation".


Sd./-  
(Sanjay Kumar)  
Principal Secretary  
Health Department

Memo No.- 305 (11)

Patna, Dated:- 20.04.2020

Copy To :-

1. Chief Secretary, Govt. of Bihar
2. Additional Chief Secretary, Home Department, Govt. of Bihar
3. Director General of Police, Govt. of Bihar
4. Principal Secretary to Hon'ble Governor of Bihar
5. Principal Secretary to Hon'ble C.M., Govt. of Bihar
6. Principal Secretary, Disaster Management Department, Govt. of Bihar
7. Secretary, Health Department, Govt of Bihar
8. Executive Director, State Health Society, Bihar
9. PS to Hon'ble Minister Health, Govt. of Bihar
10. All Divisional Commissioners / District Magistrates / Civil Surgeons, Govt. of Bihar

  
Principal Secretary  
Health Department